

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

**Item No. 114**

**CP (IB) No.53/Chd/Hry/2022**

**IN THE MATTER OF:**

Chemical Suppliers India Pvt. Ltd.

...Petitioner

Vs.

Yansefu Inks & Coatings Pvt. Ltd.

...Respondent

**Under Section:** 9, IBC 2016

**Order delivered on 06.02.2024**

**CORAM:**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**SH. L.N. GUPTA**  
**HON'BLE MEMBER (T)**

**PRESENT:**

For the Petitioner : 1). Mr. Gaurav Mitra, Advocate  
2). Mr. Umang Goyal, Advocate

For the Respondent : 1). Mr. Anand Chhibbar, Advocate  
2). Mr. Vaibhav Sahni, Advocate  
3). Ms. Swati Vashisth, PCA

**ORDER**

A compliance affidavit has been filed by learned counsel for the petitioner vide Diary No. 01589/8 dated 30.01.2024. The same is taken on record. Learned counsels for both parties are directed to file short notes with compilation of judgments, if any, within three days. Heard. Order Reserved.

**Sd/-**  
**(L.N. GUPTA)**  
**MEMBER (T)**

**Sd/-**  
**(HARNAM SINGH THAKUR)**  
**MEMBER(J)**

Preeti